

MINUTES OF THE MEETING OF DISTRICT LEVEL MONITORING

CELL COMMITTEE HELD ON 27.02.17 AT 4.30 P.M

A meeting of District Level Monitoring Cell Committee, Sahibganj was held on 27.02.17 at 4.30 P.M, under the Chairmanship of Principal District & Sessions Judge-cum-Chairman, District Level Monitoring Cell Committee, Sahibganj and attended by-

- 1- The Deputy Commissioner, Sahibganj.
- 2- The Superintendent of Police, Sahibganj.
- 3- The Chief Judicial Magistrate, Sahibganj.
- 4- The Civil Surgeon, Sahibganj.
- 5- The Jail Superintendent, District Jail, Sahibganj.
- 6- The Public Prosecutor , Sahibganj.

Matter referred to agenda are discussed as below :-

Agenda no. 1 :- Regarding properly handing over of old Navoday Vidyalaya Building, Sahibganj for remand home of J.J. Board was discussed. The Deputy Commissioner, Sahibganj informed that all necessary steps has already been taken for handing over of the said building and the matter is in process. It will be handed over after renovation shortly.

Agenda no. 2 :- The agenda regarding medical facilities of litigants, Staffs and Id. lawyer in the Civil Court Campus was discussed. The Principal District & Sessions Judge has expressed his anxiety regarding lack of medical facilities in Civil Court campus. The Civil Surgeon assured that he will take necessary step by month of April 2017 for setting up of a primary health center in the court campus.

Agenda no. 3 :- The agenda regarding Drug disposal Committee was discussed and in this regard Superintendent of Police, has informed that necessary correspondence with government has been made for constitution of drug disposal committee and that will be constituted shortly after consultation with Deputy Commissioner, Sahibganj.

Agenda no. 4 :- The agenda regarding depositing of material exhibits in the court Malkhana was discussed. The Principal District & Sessions Judge has expressed his view that depositing of material exhibits in court Malkhana is necessary for the speedy disposal of the cases. The Superintendent of Police, Sahibganj informed that necessary direction has already been given to the Investigating Officers to deposit the material exhibits in the court Malkhana simultaneous with the filing of Charge-sheet. He further assured that he will take necessary steps for the proper functioning of the court Malkhana at Rajmahal Sub Divisional Court.

Agenda no. 5 :- A list of cases in which Distress Warrant was issued is brought in the knowledge of Superintendent of Police, Sahibganj which was received from the court of the Principal Judge, Family court, Sahibganj. The Principal District & Sessions Judge, drew the attention of the Deputy Commissioner and Superintendent of Police towards difficulties faced by the needy litigants for non-execution of distress warrant in time. The Superintendent of Police, Sahibganj assured that he will take all effort for execution of said Distress Warrant. It was suggested that the list of such cases will be sent to Deputy Commissioner and Superintendent of Police Sahibganj with the copy of minutes.

Agenda no. 6 :- The agenda regarding execution of Permanent warrants, Summons, B/W & NBW and submission of execution report was discussed. The Superintendent of Police, Sahibganj informed that all necessary directions have already been given to police officers for execution of permanent warrants on priority basis. The Superintendent of Police, Sahibganj raised an issue that in some cases, permanent warrant is not available in the concerned police station and if the same is re-issued by the courts, it will be easiest to arrest the warrantee at the earliest. It is resolved that Superintendent of Police, Sahibganj may cause the prayer to be made before the court concerned through its prosecuting agency where upon the court will pass order in

accordance with law. The Superintendent of Police, Sahibganj further assured that all processes issued by the court will be executed promptly and concerned officer in-charge will submit the execution report to the court at the earliest.

Agenda no. 7 :- The agenda regarding non-appearance of Investigating Officer and Doctor was discussed. The Id. Principal District & Sessions Judge has expressed his concern that service report of summons and processes are not received, which causes delay in trial. The Superintendent of Police has assured that execution of summons, warrants process and report regarding death of accused/witness are under continuous watch and he will take every possible effort for submission of Execution Report to the court concerned. He also assured that he will take more efforts to minimize the problem of non-production of investigating officers for evidence. The Civil Surgeon, Sahibganj also assured that he will take necessary step to secure the attendance of doctors for evidence. The Civil Surgeon has further submitted that he may furnished with list of cases which are pending for Doctor's evidence. In this regard, Id. Principal District & Sessions judge directed to prepare a separate list of Doctors and Investigating Officers and make it available to Civil Surgeon and Superintendent of Police.

Agenda no. 8 :- The agenda regarding Typed/printed case diary was discussed. The Superintendent of Police, Sahibganj informed that necessary directions have already been given to police officers and they are sending typed/printed case diary to Hon'ble Court in bail matters.

Agenda no. 9 :- The agenda regarding registration of FIR on the basis of complaint petition forwarded u/s 156 (3) of Cr.P.C has been discussed. The Principal District & Sessions Judge has expressed his view that so many cases are pending in different police stations at Sahibganj as well as at Rajmahal for registration of FIR and it is a serious matter. A list of cases of different courts

is decided to be given to the Superintendent of Police, Sahibganj. The Superintendent of Police, Sahibganj informed that necessary directions have already been given to the officer in-charge of the police station for registration of FIR and he further assured that the number of cases will be reduced very shortly. Superintendent of Police, Sahibganj has further submitted that Identity Card proof is essential for on line registration of F.I.R which may be required to be filed at the time of filing of P.C.R cases. Therefore the I.D. proof is essential with complaint petition for registering the F.I.R. It is unanimously resolved that C.J.M Sahibganj and A.C.J.M, Rajmahal will do the needful to impress upon the litigants to file Identity Card proof at the time of filing of P.C.R cases with information to Bar Association, Sahibganj and Rajmahal respectively.

Agenda no. 10 :- The agenda of matters regarding compliance with Environmental laws was discussed. The Deputy Commissioner and Superintendent of Police, Sahibganj assured that the compliance of Environmental laws will be strictly followed in district.

Agenda no. 11 :- The agenda regarding production of relevant documents and material exhibits, if any, at the time of remand of the accused was discussed. The Id. Principal District & Sessions Judge has expressed his concern that relevant evidence and material exhibits, if any, is essential at the time of remand. The Superintendent of Police, Sahibganj informed that necessary directions will be issued to the officer in-charge of the Police Station and investigating officers to produce all relevant documents and material exhibits at the time of remand.

Agenda no. 12 :- The agenda regarding non production of Case Diary by the I.O within time during hearing of Bail Petition was discussed. The Id. Principal District & Sessions Judge has expressed his concern that at the time of hearing of bail petition, case diary is not produced by the Investigating Officer, even after repeated adjournments. The Superintendent of Police,

Sahibganj assured the early transmission of case diary by the Investigating Officer, Public Prosecutor was also requested to furnish the list of cases in which Case Diary is required by the court to Superintendent of Police, Sahibganj for smooth transmission of Case Diary in court.

Agenda no. 13 :- The agenda regarding difficulties in depositing the disposed of case record in District Record Room was discussed. The Id. Principal District & Sessions Judge has expressed his concern regarding difficulties in depositing the disposed of case record in District Record Room. The Deputy Commissioner, Sahibganj assured that he will take necessary steps for deposit of the disposed of case records in District Record Room.

Agenda no. 14 :- The agenda regarding security arrangements in civil court Sahibganj and Rajmahal was discussed. The Superintendent of Police, Sahibganj informed that necessary directions have already been given to the officer in-charge of the Police Station concern. The Superintendent of Police, Sahibganj assured that he will take necessary steps for the security arrangements in civil court Sahibganj and Rajmahal premises.

No other matter was raised by any members of the committee.

The meeting ended in cordial atmosphere with vote of thanks by the Chairman.


Superintendent of Police
Sahibganj
27.02.17


Deputy Commissioner
Sahibganj
27.02.17


Principal District & Sessions Judge,
Cum-Chairman, Sahibganj
27.02.17


Civil Surgeon
Sahibganj
27.02.17


Jail Superintendent District Jail
Sahibganj
27.02.17


Public Prosecutor
Sahibganj
27.02.17